

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-131/ND/2017

In the matter of :

Goodworth Fincap (P) Limited

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252 (3)

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Nibruti Samal, Advocate

For the Respondent/Corporate Debtor :-

For the Intervener :

ORDER

Learned Counsel for the Appellant is present. None appears for the ROC. However, perusal of the records shows that the respondent ROC has filed reply to the petition/appeal. However, it is represented by the Ld. Advocate appearing for the appellant that a copy of the reply has not been served by the respondent.

In the said circumstances, ROC is directed to furnish a copy of the reply within a period of 10 days to the Ld. Counsel for the appellant. Appellant will also take notice to the jurisdictional office of the Income tax Department where the last assessment was made and a copy of the appeal and annexures will also be served to Ms. Lakshmi Gurung, Standing Counsel, who is appearing before this Tribunal for Income tax matters within a week from today. Income tax Department to respond and make their submissions/objections, if any, on or before the next date of hearing.

Post the matter on 11.1.2018.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit